

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) (Ins.) NO. 306 OF 2019**

**IN THE MATTER OF**

**Pradeep M.R.**

**...Appellant**

**Vs**

**Ravindra Belayur R.P. of Merchem Ltd. & Ors.**

**Respondents**

Mr. Kartik Malhotra, Advocate for Appellant.

Mr. K.V. Balakrishnan & Mr. R. K. Sharma, Advocates for Respondent No.1.

Mr. P.V. Dinesh, Ms. Sindhu T.P & Mr. Ashwini Kumar Singh, Advocates for Respondent No.-2.

Mr. N.P.S. Chawla, Mr Surekh K. Baxy, Advocates for Respondent No.-3

Mr. Ravindra Belayur, Advocate for Resolution Professional.

**With**

**COMPANY APPEAL (AT)(Ins.) NO. 307 OF 2019**

**IN THE MATTER OF**

**Merchem (India) Pvt. Ltd. & Anr.**

**...Appellants**

**Vs**

**Ravindra Belayur R.P. of Merchem Ltd. & Ors.**

**....**

**Respondents**

Mr. S. Santanam Swaminadhan, Advocate for Appellants.

Mr. K.V. Balakrishnan & Mr. R. K. Sharma, Advocates for Respondent No.-1,

Mr. P.V. Dinesh, Ms. Sindhu T.P & Mr. Ashwini Kumar Singh, Advocates for Respondent No.-2. Mr NPS Chawla, Mr. Surekh K Baxy, Advocates for Respondent No.-3 & Mr. Ravindra Belayur, Advocate for Resolution Professional.

**With**

**COMPANY APPEAL (AT)(Ins.) NO. 315 OF 2019**

**IN THE MATTER OF**

**P.E. Thomas**

**...Appellant**

**Vs**

**Ravindra Belayur R.P. of Merchem Ltd. & Ors.**

**.... Respondents**

Mr. Sumit Kumar Chauhan, Advocate for Appellant.

Mr. K.V. Balakrishnan & Mr. R. K. Sharma, Advocates for Respondent No.-1, Mr. P.V. Dinesh, Ms. Sindhu T.P & Mr. Ashwini Kumar Singh, Advocates for Respondent No.-2, Mr. NPS Chawla, Mr. Surekh K Baxy, Advocates for Respondent No.-3 & Mr. Ravindra Belayur, Advocate for Resolution Professional.

**With**

**COMPANY APPEAL (AT) NO. 554 OF 2019**

**IN THE MATTER OF**

**Industrial Engineering Co.**

**...Appellant**

**Vs**

**Merchem Ltd. & Anr.  
Respondents**

**....**

None for Appellant.

Mr. K.V. Balakrishnan & Mr. R. K. Sharma, Advocates for Respondent No.-1, Mr NPS Chawla and Mr. Surekh K Baxy, Advocates for Respondent No.-3 & Mr. Ravindra Belayur, Advocate for Resolution Professional.

**ORDER**

**14.02.2020:** On repeated calls nobody appears for Appellant in Company Appeal (AT) No.554/2019. Learned counsel for Successful Resolution Applicant has argued for more than an hour. However, he says that he has not concluded his arguments. He seeks further time to argue the matter.

2. Learned counsel for the Resolution Professional is seeking adjournment on the ground that the arguing counsel is unwell. Considered the submissions. Let the appeals be fixed for hearing on **2<sup>nd</sup> March, 2020**. It is made clear that no further adjournment will be granted on any ground.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**sim/kam**